

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 323**

IA-5281/2022

**IN**

**IB-1084(ND)/2019**

**IN THE MATTER OF:**

M/s. HDFC ERGO General Insurance Company .... Petitioner/Applicant  
Ltd.

Vs.

M/s. Prime Infra Park Pvt. Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant/ : Gautam Singhal, Mr. Rajat Chaudhary, Advs.  
RP

For the RP : Mr. Gautam Singhal, Adv.

For the Respondent : Mr. Tushar Parashar, Adv. For R-1 & 2 in IA-  
5281/2022

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **21.05.2024.**

-Sd-  
**(COURT OFFICER)**